

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

NEW DELHI: THE 15th April, 1977.

NOTIFICATION
INCOME TAX

No.1725 (F.No.404/82/77-ITCC): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (42 of 1961) and in supersession of the notification of the Government of India in the Department of Revenue & Banking No.1531(F.No.404/86/76-ITCC) dated the 20th October, 1976, the Central Government hereby authorises Shri A.A.Gorikhan being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

Sd/-

(H.VENKA TARAMAN)

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